Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 185-2019/Ext.] CHANDIGARH, SATURDAY, NOVEMBER 2, 2019 (KARTIKA 11, 1941 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 2nd November, 2019

No. 33-HLA of 2019/90/15605.— The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 33–HLA of 2019

THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC WORKS (BUILDINGS AND ROADS) DEPARTMENT (AMENDMENT) BILL, 2019

A

BILL

further to amend the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Act, 2010.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:–

1. This Act may be called the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Act, 2019. Short title.

2. For sub-sections (2) and (3) of section 1 of the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Act, 2010 (hereinafter called the principal Act), the following sub-sections shall be substituted, namely:- Amendment of section 1 of Haryana Act 30 of 2010.

"(2) It shall be deemed to have come into force on the 4th November, 2010.

(3) It shall apply to the persons who are members of the Service and have been appointed on or after the 4th November, 2010.".

3. For the second and third proviso to sub-section (1) of section 9 of the principal Act, the following provisos shall be substituted, namely:- Amendment of section 9 of Haryana Act 30 of 2010.

"Provided further that there shall be a common cadre for promotion to the post of Engineer-in-Chief:

Provided further that there shall be separate post of Chief Engineer (Electrical) for Electrical cadre and Chief Engineer (Mechanical) for Mechanical cadre and same shall be filled up by the Committee constituted under section 8 on the basis of seniority-cum-merit. The seniority shall be determined by the length of Service on the post of Superintending Engineer in their respective cadre.".

Amendment of section 25 of Haryana Act 30 of 2010.

4. For clause (f) of proviso to section 25 of the principal Act, the following clause shall be substituted, namely:-

"(f) the officers promoted, recruited or appointed, in the Buildings and Roads Branch now called Public Works (Buildings and Roads) Department, prior to the notification of this Act shall continue to be governed and regulated by the Haryana Service of Engineer, Class I, Public Works Department (Buildings and Roads Branch), (Public Health Branch) and (Irrigation Branch) respectively Act, 1995 (20 of 1995),".

Repeal and saving.

5. (1) The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Ordinance, 2019 (Haryana Ordinance No. 2 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

At present the service condition and fixation of seniority in the Engineers service Group-A in Public Works (Buildings and Roads) Department, Haryana is governed by the Haryana Service of Engineers, Group-A, Public Works (Buildings and Roads) Department Act 30 of 2010.

The above said Act provides separate seniority of Civil, Electrical, Mechanical & Horticulture cadre and further the post of Engineer-in-Chief is to be manned by Civil Engineering Cadre only. This Act was made applicable retrospectively w.e.f. 1st November, 1966.

The above said Act was challenged in the Hon'ble Punjab and Haryana High Court by some Electrical Engineers by way of CWP No. 19841 of 2013 titled as R.S. Sehrawat and others Vs. State of Haryana and another connected writ petition. The Hon'ble High Court vide order dated 12.01.2018 disposed of the case with the directions. The operative part of which is reproduced as under:-

> **"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.**
>
> **The 2009 Rules in particular the offensive Rule 9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.**
>
> **Having said thus we direct the official respondents to undertake the determination of seniority etc., in the light of what has been observed above."**

The Department filed review petition in Hon'ble Punjab and Haryana High Court, which was dismissed on 28.09.2018. The Court of contempt petition has also been filed by some officers / officials for immediate implementation of Hon'ble Court directions dated 12.01.2018.

In compliance with the above said orders of the Hon'ble Punjab and Haryana High Court, it is necessary to make certain amendments in Act "The Haryana Service of Engineers, Group-A, Act 30 of 2010".

MANOHAR LAL,
Chief Minister, Haryana.

Chandigarh:
The 2nd November, 2019.

R. K. NANDAL,
Secretary.

[प्राधिकृत अनुवाद]

हरियाणा विधान सभा

2019 का विधेयक संख्या 33–एच०एल०ए०

हरियाणा अभियन्ता सेवा, ग्रुप क, लोक निर्माण (भवन तथा सड़कें) विभाग (संशोधन) विधेयक, 2019

हरियाणा अभियन्ता सेवा, ग्रुप क, लोक निर्माण (भवन तथा सड़कें) विभाग अधिनियम, 2010, को आगे संशोधित करने के लिए

विधेयक

भारत गणराज्य के सत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त नाम।

1. यह अधिनियम हरियाणा अभियन्ता सेवा, ग्रुप क, लोक निर्माण (भवन तथा सड़कें) विभाग (संशोधन) अधिनियम, 2019, कहा जा सकता है।

2010 का हरियाणा अधिनियम 30 की धारा 1 का संशोधन।

2. हरियाणा अभियन्ता सेवा, ग्रुप क, लोक निर्माण (भवन तथा सड़कें) विभाग अधिनियम, 2010 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है), की धारा 1 की उप–धारा (2) तथा (3) के स्थान पर, निम्नलिखित उप–धाराएं प्रतिस्थापित की जाएंगी, अर्थात् :–

''(2) यह 4 नवम्बर, 2010 से लागू हुआ समझा जाएगा।

(3) यह उन व्यक्तियों को लागू होगा, जो सेवा के सदस्य हैं तथा 4 नवम्बर, 2010 को या उसके बाद नियुक्त किए गए हैं।''।

2010 का हरियाणा अधिनियम 30 की धारा 9 का संशोधन।

3. मूल अधिनियम की धारा 9 की उपधारा (1) के द्वितीय तथा तृतीय परन्तुक के स्थान पर, निम्नलिखित परन्तुक प्रतिस्थापित किए जाएंगे, अर्थात् :–

''परन्तु यह और कि प्रमुख अभियन्ता के पद पर पदोन्नति के लिए सामान्य संवर्ग होगा :

परन्तु यह और कि इलैक्ट्रीकल संवर्ग के लिए मुख्य अभियन्ता (इलैक्ट्रीकल) तथा मैकेनिकल संवर्ग के लिए मुख्य अभियन्ता (मैकेनिकल) का अलग पद होगा तथा धारा 8 के अधीन गठित कमेटी द्वारा उन्हें ज्येष्ठता–सह–योग्यता के आधार पर भरा जाएगा। ज्येष्ठता उनके अपने–अपने संवर्ग में अधीक्षण अभियन्ता के पद पर सेवाकाल द्वारा अवधारित की जाएगी।''।

2010 का हरियाणा अधिनियम 30 की धारा 25 का संशोधन।

4. मूल अधिनियम की धारा 25 के परन्तुक के खण्ड (च) के स्थान पर, निम्नलिखित खण्ड प्रतिस्थापित किया जाएगा, अर्थात् :–

''(च) इस अधिनियम की अधिसूचना से पूर्व, भवन तथा सड़कें शाखा, जिसे अब लोक निर्माण (भवन तथा सड़कें) विभाग कहा गया है, में पदोन्नत, भर्ती या नियुक्त किए गए अधिकारी, हरियाणा अभियन्ता सेवा, श्रेणी I, लोक निर्माण विभाग क्रमशः (भवन तथा सड़कें शाखा), (जन स्वास्थ्य शाखा) तथा (सिंचाई शाखा) अधिनियम, 1995 (1995 का 20) द्वारा शासित तथा विनियमित किए जाते रहेंगे।''।

निरसन तथा व्यावृत्ति।

5. (1) हरियाणा अभियन्ता सेवा, ग्रुप क, लोक निर्माण (भवन तथा सड़कें) विभाग (संशोधन) अध्यादेश, 2019 (2019 का हरियाणा अध्यादेश संख्या 2), इसके द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उक्त अध्यादेश द्वारा यथा संशोधित, मूल अधिनियम के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम द्वारा यथा संशोधित, मूल अधिनियम के अधीन की गई कोई बात या की गई कोई कार्रवाई समझी जाएगी।

उद्देश्यों तथा कारणों का विवरण

वर्तमान में लोक निर्माण (भवन व सड़के) विभाग, हरियाणा में ग्रुप 'क' के अभियन्ताओं की सेवा शर्तें एवं वरिष्ठता का निर्धारण, ''हरियाणा अभियन्ता सेवा ग्रुप 'क', अधिनियम 30, 2010 के तहत शासित होती है।''

उपरोक्त अधिनियम सिविल, विद्युत, यान्त्रिक एवं बागवानी संवर्ग को अलग–अलग वरिष्ठता प्रदान करता है तथा आगे प्रमुख अभियन्ता का पद केवल सिविल अभियन्ता संवर्ग के द्वारा भरा जाता है। यह अधिनियम पूर्वव्यापी जो कि 4 नवम्बर, 2010 से लागू किया गया था ।

उपरोक्त अधिनियम को कुछ विद्युत अभियन्ताओं द्वारा सिविल याचिका संख्या 19841 वर्ष 2013 शीर्षक रोहताश सिंह सहरावत व अन्य बनाम हरियाणा सरकार तथा अन्य सम्बन्धित याचिकाओं द्वारा माननीय पंजाब एवं हरियाणा के उच्च न्यायालय में चुनौती दी गई थी। माननीय उच्च न्यायालय ने अपने आदेत दिनांक 12.01.2018 को उक्त केस का निम्न निर्देशों सहित निपटान किया। माननीय पंजाब एवं हरियाणा न्यायालय के आदेश दिनांक 12.01.2018 का प्रभावशील भाग निम्न प्रकार से दोहराया जाता हैः–

"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.

The 2009 Rules in particular the offensive Rule 9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.

Having said thus we direct the official respondents to undertake the determination of seniority etc., in the light of what has been observed above."

उपरोक्त निर्णय के विरुद्ध एक पुनर्विचार याचिका माननीय पंजाब एवं हरियाणा उच्च न्यायालय में दायर की थी जो कि दिनांक 28.09.2018 को निरस्त हो गई।

अब कुछ अधिकारियों ने माननीय पंजाब एवं हरियाणा उच्च न्यायालय में अवमानना याचिका उपरोक्त निर्णय को तुरन्त क्रियान्वित करने हेतु दायर की है जो कि माननीय न्यायालय के विचाराधीन है।

माननीय पंजाब एवं हरियाणा उच्च न्यायालय के उपरोक्त आदेशों की अनुपालना में, ''हरियाणा अभियन्ता सेवा ग्रुप 'क', अधिनियम 2010'' में संशोधन किया जाना अति आवश्यक है।

मनोहर लाल,
मुख्यमंत्री, हरियाणा।

चण्डीगढ़ :
दिनांक 2 नवम्बर, 2019.

आर० के० नांदल,
सचिव।